

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

L O K S A B H A

UNSTARRED QUESTION NO. 4960

TO BE ANSWERED ON FRIDAY, 31ST MARCH, 2023

DELIMITATION OF CONSTITUENCIES BY 2026

4960. SHRI D.M. KATHIR ANAND:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether delimitation exercise is to be undertaken in the country by 2026 and if so, the details thereof;
- (b) the details of the guidelines and methodology to be followed for the delimitation exercise in the States; ,l
- (c) whether the number of Lok Sabha Constituencies is to be increased from the present 543 to 884 once the freeze by delimitation committee ends by 2026 and if so, the details thereof; and
- (d) the details of the likely number of Lok Sabha constituencies in the country, State-wise?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

(a) and (b): Article 82, 170, 330 and 332 of the Constitution of India govern the delimitation of constituencies in the Lok Sabha, States and Union territories. The information relating to all these provisions alongwith last Delimitation Order, 2008 are available on the Election Commission's website <https://eci.gov.in> under the head "Delimitation". The freeze on delimitation of Parliamentary Constituencies was extended *vide* the Constitution (Eighty-Fourth Amendment) Act, 2002 from "2000" to "2026", keeping in view the progress of family planning programmes in different parts of the country. The Government, as part of the National Population Policy strategy, decided to extend the freeze on undertaking fresh delimitation up to the year 2026 as a motivational measure to enable the State Governments to pursue the agenda for population stabilisation.

(c) and (d): The Election Commission of India has informed that the Delimitation Commission constituted for the purpose will decide the matter at appropriate time.
